

03.03.2022.  
Court No.13  
Item No. 13  
ap

**W.P.A. No. 3821 of 2022  
(Through Video Conference)**

**Visva Bharati & Anr.  
Versus  
The State of West Bengal & Ors.**

Mr. Soumya Majumder,  
Mr. Victor Chatterjee.

...For the petitioners.

Mr. Soumitra Mukherjee,  
Mr. Sayan Ganguly.

...For the State.

Mr. Bikas Ranjan Bhattacharyya, ld. Sr. Adv.  
Mr. Samim Ahamed,  
Mr. Gulsanwara Pervin.

...For the respondent no.4.

Visva Bharati University has filed the instant writ petition complaining that the respondent no.4 is conducting an agitation inside the said University, which is disturbing its normal functioning.

It is submitted by Mr. Majumder that the Registrar and Assistant Registrar of the Visva Bharati University have been Gheraoed and are being prevented from free ingress and egress out of their offices within the University. The students are demonstrating and agitating everywhere and also lying on the access pathways to such buildings.

Mr. Mukherjee, learned Advocate appearing of the State submits that the Registrar and Assistant Registrar had to crawl out their office building but could not do so.

In that view of the matter, the Officer-in-charge, Santiniketan Police Station and S.P., Birbhum shall

ensure and take all necessary steps so that the Registrar and Assistant Registrar and the Management of the University, are not in any way obstructed from performing their day to day functions or moving freely in the University campus and outside.

This Court also directs the students in the University not to obstruct the Management in any way and ensure that the aforesaid order is complied with.

Mr. Bikas Ranjan Bhattacharyya, learned Senior Advocate appearing on behalf of the respondent no.4 submits that his client cannot be held responsible for the disruption in the University functioning. He further submits that the students, according to the respondent no.4, are agitating against the University not opening the hostels.

Mr. Bhattacharyya also denies all allegations against the respondent no.4 made in the writ petition.

Let affidavit-in-opposition to the main writ petition be filed by the respondents within ten days from date. Reply, if any, thereto be filed three days thereafter.

The report dated 3<sup>rd</sup> March, 2022 in the form of instructions addressed to the State Advocate may be kept with the record.

Let this matter stand adjourned and be listed on 17<sup>th</sup> March, 2022 under the same heading.

The Officer-in-charge, Santiniketan Police Station and Superintendent of Police, Birbhum shall act on the basis of e-mail communication.

All parties are directed to act on a server copy of this order duly downloaded from the official website of this Court.

***(Rajasekhar Mantha, J.)***